

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.4538
ANSWERED ON 27.03.2025**

CSR FUNDING BY PUBLIC SECTOR POWER COMPANIES

4538. SHRI ANAND BHADAURIA:

**Will the Minister of POWER
be pleased to state:**

- (a) the details of Corporate Social Responsibility (CSR) funding by the public sector power companies during the last five years, company and year-wise;
- (b) the details of the recipients of CSR funding by the public sector power companies during the last five years, company and year-wise;
- (c) the details of the criteria adopted to select recipients for CSR funds from the public sector power companies, company-wise; and
- (d) the details of the irregularities reported in selection of the recipients for CSR funds from the power companies during the last five years, company and year-wise?

A N S W E R

THE MINISTER OF STATE IN THE MINISTRY OF POWER

(SHRI SHRIPAD NAIK)

(a) : The details of the Corporate Social Responsibility (CSR) funding by Central Public Sector Enterprises (CPSEs) under Ministry of Power (MoP) during the last five years are given below:

(Rs. in Crore)

Central Public Sector Enterprises	2019-20	2020-21	2021-22	2022-23	2023-24
NTPC Limited	304.90	418.80	356.70	315.30	425.70
Power Grid Corporation of India Limited	346.21	240.48	271.14	321.66	330.48
PFC Limited	121.30	216.34	130.88	178.58	215.39
REC Limited	258.40	144.32	167.22	204.31	242.16
NHPC Limited	126.43	79.63	105.29	127.31	85.73
SJVN Limited	36.35	52.87	51.67	59.84	45.96
THDCIL	21.62	23.11	27.21	23.61	34.47
North Eastern Electric Power Corporation Limited (NEEPCO)	12.37	7.28	5.46	5.19	7.63
Grid Controller of India Limited	1.21	1.34	1.21	1.07	1.11
Total	1228.79	1184.17	1116.78	1236.87	1388.63

(b) : The details of recipients of CSR funding by CPSEs under MoP during last five years are available on the respective websites of CPSEs i.e. <https://ntpc.co.in>, <https://www.powergrid.in>, <https://www.pfcindia.com>, <https://recindia.nic.in>, <https://www.nhpcindia.com>, <https://sjvn.nic.in>, <https://www.thdc.co.in>, <https://neepco.co.in> & <https://posoco.in>.

(c) : CPSEs undertake CSR activities under the heads identified under Schedule VII of the Companies Act, 2013 with special focus on Health (Nutrition, Sanitation, and Drinking Water), Education, Skill Development, Rural Development, Women Empowerment, Environment Oriented Initiatives, Care for the Elderly, Differently-abled Persons, promoting sports activities, contribution to PM CARES Fund, Research & Development, contribution to education institutions, disaster management etc.

CSR funding is a Board-driven process and the Board of the company is empowered to plan, approve, execute, and monitor the CSR activities based on the recommendations of its CSR Committee as per Section 135 of the Companies Act, 2013, CSR policy of respective CPSE, DPE guidelines & amendments issued from time to time in this regard. The CSR activities are undertaken by CPSEs by themselves or through agencies/Department of Central/State Governments.

(d) : No irregularity is reported in selecting recipients of CSR funding by CPSEs under MoP. However, complaints of irregularities, if any, received in respect of CSR implementation are processed in accordance with extant rules/ policies/guidelines through standard procedures along with reference to terms and conditions of Memorandum of Understanding/work order etc. for that project.
